

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 34 OF 2018 IN I.A. NO. 38 OF 2018
IN APPEAL NO. 153 OF 2017**

Dated: 10th January, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

M/s. Hinduja National Power Corporation Ltd.	...	Appellant(s)
Vs.		
Andhra Pradesh Electricity Regulatory Commission & Ors.	...	Respondent(s)
Andhra Pradesh Eastern Power Distribution Co. Ltd.	...	Applicant/R-2
Andhra Pradesh Southern Power Distribution Co. Ltd.	...	Applicant/R-3

Counsel for the Applicant(s) : Mr. Basava Prabhu Patil, Sr.Adv.
Ms. Purna Singh for R-2 & 3

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Shubham Arya
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. K.V. Balakrishnan for R-1

ORDER

In I.A. No. 34 of 2018 (Appln. for urgent listing), the applicants/ Respondent Nos. 2 & 3 have prayed for early listing/hearing of I.A. No. 38 of 2018.

Mr. M.G. Ramachandran appears on behalf of the Appellant; Mr. K.V. Balakrishnan appears on behalf of Respondent No.1 and

Mr. Basava Prabhu Patil, Senior counsel appears on behalf of Respondent Nos. 2 & 3. With the consent of the counsel, I.A. No. 34 of 2018 is allowed and I.A No. 38 of 2018 is taken on board.

I.A. No. 38 of 2018

(Appln. for directions)

On the earlier occasion, by order dated 11.12.2017 this Tribunal has extended the time to comply with our order dated 01.06.2017 till 15.01.2018.

In this application, the applicants/Respondent Nos. 2 & 3 have prayed for a direction to the State Commission for passing of orders on the I.A. No. 1 of 2018 in O.P. No. 19 of 2016 and I.A. No. 2 of 2018 in O.P. No. 21 of 2015 at first instance and later depending upon the orders that may be passed on the said two applications, if necessary appropriate orders may be passed in the said O.Ps.

We have heard learned counsel for the parties. Having heard learned counsel for the parties and considering the peculiar circumstances of the case, we don't want to express any opinion on the pending IAs before the State Commission. However, the time to dispose of the O.P. No. 19 of 2016 and O.P. No. 21 of 2015 is extended till 31.01.2018.

With the above observations, the application is disposed of.

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member